

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 25<sup>TH</sup> MARCH, 2015 AT 10.00 A.M.**

### **I. QUESTIONS**

Questions entered in the separate list to be asked and answers given.

### **II. MOTION UNDER RULE 15**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

### **III. MOTION UNDER RULE 16**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

### **IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE**

1. A MINISTER to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2012-2013, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
2. A MINISTER to lay on the Table the 47<sup>th</sup> Annual Report alongwith Separate Audit Report of Haryana Financial Corporation for the year 2013-2014, as required under section 37 (7) and 38 (3) of the State Financial Corporations Act, 1951.
3. A MINISTER to lay on the Table the 46<sup>th</sup> Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2012-2013, as required under section 619-A (3) (b) of the Companies Act, 1956.
4. FINANCE MINISTER to lay on the Table the Report of Fourth State Finance Commission Haryana (June, 2014) alongwith Explanatory Memorandum, as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.
5. FINANCE MINISTER to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) year 2009-2010 and 2010-2011 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
6. FINANCE MINISTER to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) year 2011-2012 and 2012-2013 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
7. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31<sup>st</sup> March, 2013 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
8. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31<sup>st</sup> March, 2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

### **V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES**

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Forty Third Report of the Committee on Subordinate Legislation for the year 2014-2015.

- 2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Seventy First Report of the Committee on Public Accounts for the year 2014-2015 on the Reports of the Comptroller and Auditor General of India for the years ended 31<sup>st</sup> March, 2010 ( Civil and Revenue Receipts).
- 3. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Forty Forth Report of the Committee on Government Assurances for the year 2014-2015.
- 4. THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON PUBLIC HEALTH, IRRIGATION, POWER AND PUBLIC WORKS (B & R) to present the Second Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2014-2015.

**VI. LEGISLATIVE BUSINESS.**

- 1 The Haryana Appropriation (No. 1) Bill, 2015. A MINISTER to introduce the Haryana Appropriation (No. 1) Bill;  
to move that the Haryana Appropriation (No. 1) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
- 2 The Haryana Appropriation (No. 2) Bill, 2015. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill;  
to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
- 3 The Indian Stamp (Haryana Amendment) Bill, 2015 A MINISTER to introduce the Indian Stamp (Haryana Amendment) Bill;  
to move that the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
- 4 The Haryana School Teachers Selection Board (Repealing) Bill, 2015 A MINISTER to introduce the Haryana School Teachers Selection Board (Repealing) Bill;  
SHRI KARAN SINGH DALAL, M.L.A. to move that this resolution against repealing of the Haryana School Teachers Selection Board (Repealing) Ordinance, 2014 (Haryana Ordinance No. 9 of 2014).  
A MINISTER to move that the Haryana School Teachers Selection Board (Repealing) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

**CHANDIGARH:  
THE 24<sup>TH</sup> MARCH, 2015.**

**RAJENDER KUMAR NANDAL,  
SECRETARY.**